

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2000 of 2024 /RG/LP

Dated: 16 08.2024

It is hereby notified that vide High Court Order Dated 14.08.2024

Mr. Farhan Fayaz

S/O Fayaz Ahmad Bhat

R/O Aramwari, Rajbagh, Tehsil Srinagar South, District Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-485-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36119-26 /RG/LP Dated 16 .08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farhan Fayaz, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2001 of 2024 /RG/LP

Dated: 16 08.2024



It is hereby notified that vide High Court Order Dated 14.08.2024

Ms. Jyoti Dhar
D/O Piarey Lal Dhar
R/O Ranjitpura Gole Gujral, Talab Tillo, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-486-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 Assistant Registrar (L.P)


No: 36127-33 /RG/LP Dated 16 .08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jyoti Dhar, Advocate**
for information and necessary action.


 Assistant Registrar (L.P)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2002 of 2024/RG/LP

Dated: 16 . 08.2024

It is hereby notified that vide High Court Order Dated 14.08.2024

Mr. Mohd Aadil Ashraf
S/O Mohd Ashraf Sheikh
R/O New Colony Khag, Tehsil Khag, District Budgam.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-487-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)



No: 36147-54 /RG/LP Dated 16.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Aadil Ashraf, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1999 of 2024 /RG/LP

Dated: 16 . 08.2024

It is hereby notified that vide High Court Order Dated **14.08.2024**

Ms. Syed Ainain Qadiri
D/O Syed Tasaduq Hussain Qadri
R/O Riyazat Teng, Tehsil Khanyar, District Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-488-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

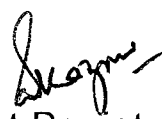
By Order


Assistant Registrar (L.P)

No: 36112-18 /RG/LP Dated 16.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Ainain Qadiri, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2036 of 2024/RG/LP

Dated: 17.08.2024

It is hereby notified that vide High Court Order Dated 14.08.2024

Mr. Abrar Ahmed Bhat
S/O Farooq Ahmed Bhat
R/O H.No.227, Sector No.7, Bhat PG Upper Roop Nagar, Gujjarabad,
Paloura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-490-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36501-07 /RG/LP Dated 17.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abrar Ahmed Bhat, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2003-02024/RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Ms. Asma-Ul-Husna
D/O Mohammad Sultan Payer
R/O Shumnagh Gugloosa, Tehsil Trehgam, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-491-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36157-64 /RG/LP Dated 16.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asma-Ul-Husna, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2004-4/2024/RG/LP

Dated: 16.08.2024

It is hereby notified that vide High Court Order Dated 14.08.2024

Mr. Ajay Kumar
S/O Joginder Kumar
R/O Bharnara, Majalta, Tehsil Majalta, District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-492-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36166-73 /RG/LP Dated 16.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Kumar, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2005-9/2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Ms. Ankita Bangotra

D/O Ravi Kumar

**R/O H.No.49, New Basti Opposite Bagh-e-Bahu, Bahu Fort, Tehsil Bahu,
District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-493-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36174-80 /RG/LP Dated 16 .08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ankita Bangotra, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2006-cb/2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Mr. Amit Verma
S/O Sudershan Lal
R/O Village Sungal, Tarikhan Mohalla, Tehsil Akhnoor, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-494-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36181-87 /RG/LP Dated 16 08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Verma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2007-ef/2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Ms. Anchal Gupta
D/O Rajesh Gupta
R/O Ward No.10, Near Surgal Baba Mandir, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-495-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36188-95 /RG/LP Dated 16 .08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anchal Gupta, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2008-4/2024/RG/LP

Dated: 16.08.2024

It is hereby notified that vide High Court Order Dated 14.08.2024

**Ms. Anchal Sharma
D/O Subash Chander
R/O Kanyala, Tehsil Dansal, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-496-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36196-203/RG/LP Dated 1608.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anchal Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2009-2024/RG/LP

Dated: 16.08.2024

It is hereby notified that vide High Court Order Dated 14.08.2024

Mr. Chitranjan Singh
S/O Naseeb Singh
R/O Dalhori, Tehsil & District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-497-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36204-16 /RG/LP Dated 16.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Chitranjan Singh, Advocate**
..... for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2010 of 2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Ms. Deepika Badyal
D/O Adeep Kumar Badyal
R/O Village Shahpur, P.O Thial, Tehsil Majalta, District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-498-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36211-16 /RG/LP Dated 16 .08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Deepika Badyal, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2011 of 2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Mr. Fizan Afzal Mughal
S/O Mohd AFZAL Mughal
R/O Rajdhani, Tehsil Thanamandi, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-499-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36217-24 /RG/LP Dated 16 08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fizan Afzal Mughal, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1998 of 2024/RG/LP

Dated: 16-08.2024

It is hereby notified that vide High Court Order Dated 14.08.2024

Mr. Himanshu Bhat
S/O Shah Ji Bhat
R/O H.No.114/2 Enclave 'A' Roop Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-500-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36105-11 /RG/LP Dated 16.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Himanshu Bhat**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2012 of 2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Ms. Manika Mangotra

D/O Subash Lal

R/O Pandorian Manhasan, Tehsil Bishnah, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-501-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


By Order


Assistant Registrar (L.P)

No: 36225-33 /RG/LP Dated 16 .08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manika Mangotra, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2013 of 2024/RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Mr. Maahitva Sharma

S/O Rajinder Sharma

R/O House No.170, Sector-7, Channi Himmat, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-502-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36235-42 /RG/LP Dated 16.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Maahitva Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2014 of 2024/RG/LP

Dated: 16.08.2024

It is hereby notified that vide High Court Order Dated 14.08.2024

Mr. Mohini Devi

D/O Sunder Lal

R/O Chak Shibu, P/O Nandpur, Tehsil Bishnah, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-503-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36243-50 /RG/LP Dated 16 08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohini Devi, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2015 of 2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Mr. Mohd Sher Khan
S/O Mohd Ayoub Khan
R/O Potha, Tehsil Suran Kote, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-504-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36251-56 /RG/LP Dated 16 08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Sher Kha, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2016 of 2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Mr. Mohd Sheraz
S/O Mohd Shafi
R/O Village Swari, Tehsil Koternanka, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-505-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36257-63 /RG/LP Dated 16 .08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Sheraz, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2017 of 2024/RG/LP

Dated: 16.08.2024

It is hereby notified that vide High Court Order Dated 14.08.2024

Ms. Maheshwari Slathia
D/O Raman Slathia
R/O Gurha Slathia, Tehsil Vijaypur, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-506-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36764-72 /RG/LP Dated 16.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Maheshwari Slathia, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2018 of 2024/RG/LP

Dated: 16.08.2024

It is hereby notified that vide High Court Order Dated 14.08.2024

Mr. Mudit Mahajan

S/O Rakesh Mahajan

**R/O H.No.276, W.No.1, Subash Nagar, Dhar Road, Tehsil & District
Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-507-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36773-80 /RG/LP Dated 16.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudit Mahajan, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2019 of 2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Ms. Nandini Mehta
D/O Siddharth Mehta
R/O 155 A/D, Gandhi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-508-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36781-86 /RG/LP Dated 16 .08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nandini Mehta, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2020-af/2024/RG/LP

Dated: 16.08.2024

It is hereby notified that vide High Court Order Dated 14.08.2024

Mr. Naresh

S/O Bansi Lal

R/O Panasa, W.NO.2, (Upper Panasa), Tehsil & District Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-509-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36287-93/RG/LP Dated 1608.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naresh, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2021/2024RG/LP

Dated: 16.08.2024

It is hereby notified that vide High Court Order Dated 14.08.2024

Mr. Namandeep Singh

S/O Surinder Singh

Meen Charkan, P/O Smailpur, Kartholi, Tehsil Bari Brahmna, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-510-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant/Registrar (L.P)

No: 3630-07 /RG/LP Dated 16.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Namandeep Singh, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No. 309/2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Ms. Priyanka Bhardwaj

D/O Prem Lal

R/O Vijaypur, Village Amowal, Thalori Brahmna, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-511-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No. 36579-86 /RG/LP Dated 16.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka Bhardwaj, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No. 36372-78 /RG/LP

Dated: 16.08.2024

It is hereby notified that vide High Court Order Dated 14.08.2024

Ms. Palak Bhardwaj
D/O Sudesh Kumar
R/O Majalta, JIB, Tehsil & District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-512-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No. 36372-78 /RG/LP Dated 16.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palak Bhardwaj**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2022 of 2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Ms. Rounak Gupta
D/O Rajesh Kumar Gupta
House No.2, Sector-1, Roop Nagar, JDA Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-513-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36324-32 /RG/LP Dated 16 .08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rounak Gupta, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2023 of 2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Mr. Rashad Masood Khan
S/O Nazir Hussain Khan
R/O Mohra Bachai, Tehsil Surankote, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-514-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36333-40 /RG/LP Dated 16 .08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rashad Masood Khan, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2024 of 2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Mr. Rajesh Kumar
S/O Krishan Lal
R/O Karaian, Tehsil & District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-515-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant/Registrar (L.P)

No: 36341-47 /RG/LP Dated 16 .08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajesh Kumar, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2025 of 2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Ms. Saiyasha Kaul
D/O Sanjay Kaul
R/O H.No.3, Sector-6, Trikuta Nagar, Tehsil Bahu, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-516-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36348-55 /RG/LP Dated 16 .08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saiyasha Kaul, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2026 of 2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Ms. Suneina Gill

D/O David

R/O H.No.567, W.No.27, Christian Colony, Bakshi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-517-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36356-63 /RG/LP Dated 16.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suneina Gill, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2027 of 2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Ms. Shivali
D/O Dev Raj
R/O Jankhar, Tehsil Basohli, District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-518-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36364-71 /RG/LP Dated 16 .08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivali, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2028 of 2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Ms. Sonika Meenia
D/O Ashok Kumar
R/O Village Parlah, P/O Arnia, Tehsil Suchetgarh, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-519-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36372-78 /RG/LP Dated 16 .08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonika Meenia**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2031 of 2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Mr. Siddharth Sharma
S/O Ranjeet Sharma
R/O Doba Bhajwal, Tehsil Sunderbani, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-520-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No 36387-94 /RG/LP Dated 16 .08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Siddharth Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2032 of 2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14.08.2024

Ms. Tania Kumari
D/O Jankar Singh
R/OW.No.9, VPO Nandpur Camp, Ramgarh, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-521-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36395-403 /RG/LP Dated 16.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tania Kumari, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2033 of 2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Mr. Tanveer Hussain Shah

S/O Sadiq Hussain Shah

R/O Village Nangali, Tandian, Ward No.04, Nangali, Haveli, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-522-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36404-11 /RG/LP Dated 16.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tanveer Hussain Shah, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2034 of 2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Ms. Vaiduriya Chopra
D/O Vivek Chopra
R/O 787-A, Gandhi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-523-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36412=18 /RG/LP Dated 16.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vaiduriya Chopra, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2035 of 2024 /RG/LP

Dated: 16 .08.2024

It is hereby notified that vide High Court Order Dated 14 .08.2024

Ms. Vishal Gupta
S/O Dhan Raj Gupta
R/O 72-A, Rampura, Gandhi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-524-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 36419-26 /RG/LP Dated 16 08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Geetaanjali**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)